

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH MUMBAI

ORIGINAL APPLICATION NO:1273/95

DATE OF DECISION:18.4.2000

Shri S.M.Rathod

Applicant.

None for the applicant.

Advocate for  
Applicant.

Versus

Union of India and others

Respondents.

Shri V.S.Masurkar

Advocate for  
Respondents

**CORAM**

Hon'ble Shri B.N. Bahadur, Member (A)

Hon'ble Shri S.L. Jain Member (J)

(1) To be referred to the Reporter or not?

(2) Whether it needs to be circulated to  
other Benches of the Tribunal?

(3) Library.

No.

B.N.Bahadur

(B.N.Bahadur)  
Member (A)

NS

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO:1273.95

TUESDAY the 18th day of APRIL 2000.

CORAM: Hon'ble Shri B.N.Bahadur, Member (A)

Hon'ble Shri S.L.Jain, Member (J)

Suresh Mannu Rathod  
R/o Gola (K) Side/Dhakka Tanda  
Post - Shahabad. Dist. Gulberga.

...Applicant.

V/s

1. Union of India through  
The General Manager,  
Central Railway, Bombay V.T.

2. The Chief Personnel Officer  
Central Railway,  
Bombay V.T.

3. The Divisional Railway  
Manager, Divisional Office,  
Central Railway, Solapur (M.S.)

...Respondents.

By Advocate Shri V.s.Masurkar.

ORDER

(Per Shri B.N.bahadur,Member (A))

Shri Masurkar, Counsel for the Respondents states that the application has become infructuous in view of the fact that the applicant has been appointed in grade 'D' post and joined as Safaiwala under Station Manager, Mohol with effect from 26.2.1997. The Respondents has stated this fact in MP 177/2000 alongwith exhibit. None present for applicant, despite notice.

2. We find that since the relief sought has been granted, the application has become infructuous and is hereby ordered as disposed of having become infructuous. No costs.

*S.L.Jain*  
(S.L.Jain)  
Member (J)

*B.N.Bahadur*  
(B.N.Bahadur)  
Member (A)

NS